

GOVERNMENT OF INDIA  
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

**LOK SABHA**  
**UNSTARRED QUESTION NO.2725**  
TO BE ANSWERED ON 10.05.2016

**Pollution Control Equipment**

2725. DR. K. KAMARAJ:

Will the Minister of ENVIRONMENT, FORESTS AND CLIMATE CHANGE be pleased to state:

- (a) whether the installation of Pollution Control Equipment is mandatory for all power plants/industries;
- (b) if so, the details of authorities responsible to ensure installation of such equipment;
- (c) whether the Government has issued any guidelines in this regard and if so, the details thereof;
- (d) the details of power plants/industries which have not complied with the laid down norms/guidelines, State-wise; and
- (e) the action taken by the Government against such units?

**ANSWER**

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT, FOREST AND CLIMATE CHANGE

(SHRI PRAKASH JAVADEKAR)

(a)to(c) Polluting industries including Power plants are required to install pollution control equipments to meet the prescribed effluent and emission standards as specified in the Environmental Clearance, Consent to Operate and the guidelines framed for controlling emissions / effluents of highly polluting industries. Central Pollution Control Board (CPCB) and State Pollution Control Boards / Pollution Control Committees (SPCBs / PCCs) are responsible to ensure compliance with the prescribed pollution control norms.

(d)& (e) According to Central Pollution Control Board (CPCB), 19 thermal power plants were found to be not complying with the prescribed norms. CPCB has issued directions to the non-compliant thermal power plants. The State-wise details are given below:

State	Number of Thermal Power Plant
Andhra Pradesh	1
Bihar	2
Chhattisgarh	4
Gujarat	1
Jharkhand	3
Maharashtra	1
Orissa	1
Rajasthan	1
Uttar Pradesh	3
West Bengal	2

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